

IN THE COURT OF VACATION SESSIONS JUDGE, DINDIGUL

**PRESENT: Selvi. M.K. Jamuna, M.L.,
Vacation Sessions Judge, Dindigul.**

Thursday, the 27th day of May 2021

CV CrI.M.P. No.23/2021

1. Thangaraj, 36/2021
S/o. Vellaichamy
 2. Saibu @ Chinnachamy, 42/2021
S/o. Karanthapadi
- .. Petitioners/A1 and A2

/vs/

State through
Inspector of Police, Natham PS.
Cr. No.362/2021

.. Respondent/Complainant

This e-bail petition is coming on this day for hearing before me in the presence of Thiru.R.Vellaichamy, Advocate for the petitioners and of Thiru. R.Manoharan, Public Prosecutor for the state are on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

ORDER

Petition filed u/s. 439 Cr.P.C. petitioners/A1 and A2 pray to enlarge them on bail for the offences punishable U/S. 147, 302 IPC in Cr. No.362/2021 of respondent police. The occurrence took place on 28.4.2021 and they were remanded on 30.04.2021.

The learned counsel for the petitioners/A1 and A2 stated that there is no nexus between the petitioners and the alleged occurrence, that they have been falsely implicated in this case, that the occurrence took place on 28.04.2021, but the matter was reported by the brother of the deceased on 29.04.2021, that the reason for the delay was not explained in the FIR, that there was no eye witness to the occurrence, that the defacto complainant heard the information through one Dharmaraj of Periyamalayur, that there was a civil case is filed by one Vellaisamy against the deceased and it was pending, further, the deceased has criminal background, three complaint was lodged against the accused before Natham police station and are pending, that since the deceased is notorious criminal and he has more enemies, some unidentified person did the alleged crime, no specific overt act against the petitioners, that they were remanded on 30.04.2021 and they are in custody for the past 28 days, that the petitioners are doing agricultural work, that the petitioners belong to respectable family, that the petitioners are ready to abide any condition imposed by this Hon'ble Court, that since the petitioners have permanent abode and there no chance for absconding and he prays for bail.

.2.

The learned Public Prosecutor for the State raised serious objection for bail and the occurrence was happened only on 28.4.2021 and that the investigation is in initial stage.

Online submission of either side heard. Records perused. The case was registered against the accused U/S. 147, 302 I.P.C. Considering the nature and gravity of the charges levelled against the petitioners/A1 and A2 and on considering the fact that the investigation is in initial stage as stated by the learned Public Prosecutor and upon considering the facts and circumstances of the case, this court not inclines to grant bail to the petitioners/A1 and A2. Hence, the petition is dismissed.

Pronounced by me, this the 27th day of May 2021.

Sd/- M.K.Jamuna
Vacation Sessions Judge,
Dindigul

- Since this bail order is electronically generated, does not require signature and court seal.
- This order is available in E-Courts Official Web Site,
" [https://districts.ecourts.gov.in/case_status/case number](https://districts.ecourts.gov.in/case_status/case_number)"

Copy to

The District Munsif-Cum-Judicial Magistrate, Natham

The Public Prosecutor, Dindigul.

The Inspector of Police, Natham PS.,

Thiru.R.Vellaichamy, Advocate
for the petitioners.

} To ensure social distancing, they are requested to
download the order from the official web site link.